

PROFORMA-I

STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE HALF YEAR ENDING ON 30.06.2021


Description of cases	Cases pending at the beginning of the half year	Institution during the half year	Disposal during the quarter year					Total	Number of cases in which Judgments Reserved & pending				Cases pending at the end of the half year
			At Preliminary hearing	By a single judge	By Division bench	By full Bench	By Constitution bench		Over a month and less than two months	Over two months and less than four months	Over four months and less than six months	Over six months	
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1. MAIN CASES ORIGINAL SIDE (CIVIL)													
a) Civil suits													
b) Admiralty suits													
2. Testamentary and intestate suits													
3. Insolvency Cases													
4. Liquidation Cases													
5. Chartered Accountant Act, 1949													
6. Special Jurisdiction Cases													
7. WRIT PETITIONS													
a) Service matter	34	07	--	08	--	--	--	08	--	--	--	--	33
b) Land Reforms													
c) Labour Laws													
d) Others	80	22	--	10	09	--	--	19	--	--	--	--	83
e) Banking Regulation Act, 1949													

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Gangtok


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High Court of Sikkim
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18. Motions													
a) Motion for sanction of prosecution													
b) Motion for setting aside fraudulent transfers													
c) Motion for annulment of adjudication orders													
d) Motion for setting aside Insolvency cases													
e) Notice of Motion for stay order													
19. Other Petitions and Applications													
a) Probate Civil Petitions													
b) Petitions under the Guardians & Wards Act													
c) Contempt of Court (Civil) Petitions	01	01	-	01	-	-	-	01	-	-	-	-	01
d) Cross objections	02	01	--	--	--	--	--	--	--	--	--	--	03
e) Transfer Petition (Civil)	01	--	--	01	--	--	--	01	--	--	--	--	--
f) Applications for leave to sue as indigent person													
g) Execution application on the original side	--	--	--	--	--	--	--	--	--	--	--	--	--
h) Special Cases under Order XXXVI of Civil Procedure Code 1908													
i) Applications under Court Fees Act, Regarding valuation of Estate													


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j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)													
k) Petitions Application for													
i) Injunction in Original Proceedings													
ii) Appointment of Receivers in Original Proceeding													
Petitioner for correction of typographical error in Judgments/Orders	--	01	--	01	--	--	--	01	--	--	--	--	--
20. TOTAL	121	34	--	21	09	--	--	30	--	--	--	--	125
ORIGINAL SIDE (CRIMINAL)													
21. High Court Sessions													
22. Writ Petitions													
a) Relating to Investigation or Trial of Criminal cases	01	01	--	--	--	--	--	--	--	--	--	--	02
23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure, 1973													
24. Criminal Contempt, under the Contempt of Courts Act	--	--	--	--	--	--	--	--	--	--	--	--	--
25. Others													
a) Transfer Petition (Crl.)	--	--	--	--	--	--	--	--	--	--	--	--	--
b) Application U/S 482 of Criminal Procedure of 1973 or under any other corresponding provision	01	02	--	01	--	--	--	01	--	--	--	--	02

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26. TOTAL	02	03	--	01	--	--	--	01	--	--	--	--	04
27. APPELLATE SIDE (CIVIL)													
Writ Appeals													
a) Service matters	--	02	--	--	--	--	--	--	--	--	--	--	02
b) Land reforms including land ceiling													
c) Labour laws													
d) Other	05	01	--	01	03*	--	--	04	--	--	--	--	02
28. Letters patent Appeals													
29. First Appeals from													
a) Original Side													
b) Judgments	30	01	--	01	02	--	--	03	--	--	--	--	28**
c) Orders	03	01	--	01	--	--	--	01	--	--	--	--	03
30. Second Appeals from Judgment	19	01	--	--	--	--	--	--	--	--	--	--	20
31. Miscellaneous First Appeals from													
a) Original Side													
b) Judgment													
c) Orders													
32. Miscellaneous Second Appeals from													
a) Judgment													
b) Orders													
33. Revision Petitions	07	01	--	04	--	--	--	04	--	--	--	--	04
34. Civil References													
35. Civil Miscellaneous Petitions under Article 227 of the Constitution													
36. Other Appeals													
a) City Civil Court Appeals													
b) Review of Judgments	01	01	--	01	01	--	--	02	--	--	--	--	--
c) Compensation, Claims and Special Appeals	16	05	--	05	--	--	--	05	--	--	--	--	16
d) Original Civil Jurisdiction Appeals													
e) Execution First Appeals													
f) Special Tribunal Appeal													
37. TOTAL	81	13	--	13	06	--	--	19	--	--	--	--	75

*One Writ Appeal. i.e., W. A. No. 03 of 2020 transferred to Guwahati High Court vide Order dt: 18.12.2020, passed by Hon'ble Supreme Court in SUO MOTO TRANSFER PETITION (C) No. 1 of 2020 (In Re: Letter dated: 08.06.2020 received from High Court of Sikkim)

**Two Writ Appeals i. e., W. A. No. 1 of 2020 & W. A. No. 2 of 2020 transferred to Guwahati High Court vide Order dt: 08.04.2021, passed by Hon'ble Supreme Court in SUO MOTO TRANSFER PETITION (C) NO. 02 of 2020 & 03 OF 2020



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Noted by: DEPUTY REGISTRAR (Judl.)
High Court of Sikkim
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(In Re: Letter dated: 03.03.2020 received from High Court of Sikkim)
 [**02 (Two) Tax Appeals included]

APPELLATE SIDE (CRIMINAL)													
38. Criminal Appeals													
a) By persons convicted	17	07	--	05	02	--	--	07	--	--	--	--	17
b) By Government from Judgment of Acquittal	04	--	--	--	--	--	--	--	--	--	--	--	04
c) By complaint, U/S 378 (4) of Criminal Procedure Code	04	--	--	--	--	--	--	--	--	--	--	--	04
39. Criminal Revisions	08	01	--	01	--	--	--	01	--	--	--	--	08
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions													
41. Criminal LP	01	--	--	--	--	--	--	--	--	--	--	--	01
42. Others													
a) Fresh Bail Applications pending Investigation of trial													
b) Bail including Anticipatory Bail	01	10	--	11	--	--	--	11	--	--	--	--	--
c) Review Petition (FAM CT)	--	--	--	--	--	--	--	--	--	--	--	--	--
43. TOTAL	35	18	--	17	02	--	--	19	--	--	--	--	34
GRAND TOTAL (20+26+37+43)	239	69	--	53	17	--	--	70	--	--	--	--	238

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PROFORMA -III

CLASSIFICATION OF CASES PENDING AT THE END OF THE HALF YEAR ENDING 30.06.2021 IN TERMS OF DATE OF INSTITUTION

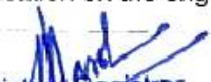
Description of cases	PENDING FOR											TOTAL
	Less than one year	One to two years	Two to three years	Three to four years	Four to five year	Five to six year	Six to seven year	Seven to eight year	Eight to nine year	Nine to ten year	Over ten year	
Main Cases	2	3	4	5	6	7	8	9	10	11	12	13
1. Original Side (Civil)												
1. suits												
a) Civil suits												
b) Admiralty suits												
2. Testamentary and intestate suits												
3. Insolvency Cases												
4. Liquidation Cases												
5. Chartered Accountant Act, 1949												
6. Special Jurisdiction Cases												
7. WRIT PETITIONS												
a) Service matter	15	06	06	05	01	--	--	--	--	--	--	33
b) Land Reforms												
c) Labour Laws												
d) Others	35	13	11	15	05	--	03	--	--	--	01	83
8 a) Banking Regulation Act, 1949												
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949												
9. Company Petition & Application												
a) Petitions												
b) Application in Petitions												

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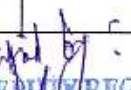
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c) Applications in liquidation proceedings												
10. Income tax Reference & Applications												
11. Sales Tax References and application												
12. Other Direct and Indirect Tax References and Applications												
a) Gift Tax Wealth Tax and Estate Duty References and Applications												
b) Other tax Revision Cases												
c) Other Tax Reference and Applications												
13. Petitions Under Indian Arbitration Act	03	01	--	--	01	--	--	--	--	--	--	05
14. Matrimonial Cases and References												
a) Matrimonial Suits/Cases	--	--	--	--	--	--	--	--	--	--	--	--
b) Matrimonial References												
c) Petitions Under Section 24 of the Hindu Marriage Act												
15. Land Acquisition Reference												
16. Election Petitions and Applications												
a) Election Petitions												
b) Applications in Election Cases												
17. Insurance Act, Reference & Applications												
18. Motions												
a) Motion for sanction of prosecution												
b) Motion for setting aside fraudulent transfers												
c) Motion for annulment of adjudication orders												
d) Motion for setting aside Insolvency cases												
e) Notice of Motion for stay order												
19. Other Petitions and Applications												
a) Probate Civil Petitions												
b) Petitions under the Guardians & Wards Act												
c) Contempt of Court (Civil) Petitions	01	--	--	--	--	--	--	--	--	--	--	01
d) Cross Objections	01	--	--	--	02	--	--	--	--	--	--	03
e) Transfer Petition (Civil)	--	--	--	--	--	--	--	--	--	--	--	--
f) Applications for leave to sue as indigent person												
g) Execution application on the original side												

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h) Special Cases under order XXXVI of civil procedure code 1908													
i) Applications under Court Fees Act, Regarding valuation of Estate													
j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)													
k) Petitions Application for													
i) Injunction in Original Proceedings													
ii) Appointment of Receivers in Original Proceeding													
20. TOTAL	55	20	17	20	09	--	03	--	--	--	01	125	
ORIGINAL SIDE (CRIMINAL)													
21. High Court Sessions													
22. Writ Petitions													
a) Relating to Investigation or Trial of Criminal cases	02	--	--	--	--	--	--	--	--	--	--	02	
23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973													
24. Criminal Contempt, under the Contempt of Courts Act													
25. Others													
a) Transfer Petition (Crl.)													
b) Application U/S 482 of Criminal Procedure Code of 1973 or under any other corresponding provision	01	01	--	--	--	--	--	--	--	--	--	02	
26. TOTAL	03	01	--	--	--	--	--	--	--	--	--	04	



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27. APPELLATE SIDE (Civil)													
Writ Appeals													
a) Service matters	02	--	--	--	--	--	--	--	--	--	--	--	02
b) Land reforms including land ceiling													
c) Labour laws													
d) Other	01	--	01	--	--	--	--	--	--	--	--	--	02
28. Letters patent Appeals													
29. First Appeals													
a) From Original Side													
b) From Judgments	07	10	09	--	02	--	--	--	--	--	--	--	28*
c) From Orders	02	--	01	--	--	--	--	--	--	--	--	--	03
30. Second Appeals from Judgment	04	07	08	01	--	--	--	--	--	--	--	--	20
31. Miscellaneous First Appeals													
a) From Original Side													
b) From Judgment													
c) From Orders													
32. Miscellaneous Second Appeals													
a) From Judgment													
b) From Orders													
33. Revision Petitions	02	02	--	--	--	--	--	--	--	--	--	--	04
34. Civil References													
35. Civil Miscellaneous Petitions under Article 227 of the Constitution													
36. Other Appeals													
a) City Civil Courts Appeals													
b) Review of Judgments	--	--	--	--	--	--	--	--	--	--	--	--	--
c) Compensation, Claims and Special Appeals	11	04	01	--	--	--	--	--	--	--	--	--	16
d) Original Civil Jurisdiction Appeals													
e) Execution First Appeals													
f) Special Tribunal Appeal													
37. TOTAL	29	23	20	01	02	--	--	--	--	--	--	--	75

[*02 (Two) Tax Appeals included]

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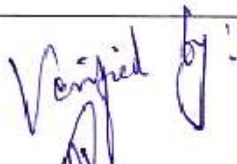


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APPELLATE SIDE (CRIMINAL)												
38. Criminal Appeals												
a) By persons convicted	10	02	03	02	--	--	--	--	--	--	--	17
b) By Government from Judgment of Acquittal	03	--	01	--	--	--	--	--	--	--	--	04
c) By complaint, U/S 378 (4) of Criminal Procedure Code	--	--	01	--	03	--	--	--	--	--	--	04
39. Criminal Revisions	02	03	--	01	--	01	01	--	--	--	--	08
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions												
41. Criminal L P	--	01	--	--	--	--	--	--	--	--	--	01
42. Others												
a) Fresh Bail Applications pending Investigation of trial												
b) Bail including Anticipatory Bail	--	--	--	--	--	--	--	--	--	--	--	--
c) Review Petition (FAM CT)	--	--	--	--	--	--	--	--	--	--	--	--
43. TOTAL	15	06	05	03	03	01	01	--	--	--	--	34
GRAND TOTAL (20+26+37+43)	102	50	42	24	14	01	04	--	--	--	01	238

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PROFORMA -V

STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE HALF YEAR ENDING ON 30/06/2021					
ACTUAL STRENGTH OF JUDGES					
Sanction strength of judges	No of Judges entrusted with court work only	No. of judges entrusted with other work exclusively	TOTAL	No. of Court working days	Total number of judge days
03	03	-	03	81	81

- 1) 07 (Seven) days i.e., 07/01/2021, 19/01/2021, 25/01/2021, 27/01/2021, 30/01/2021, 05/02/2021, 10/02/2021- Vacation Court were held.
- 2) The Court was closed on 31/03/2021 on account of Municipal Election.
- 3) The Court was closed w.e.f 28/04/2021 to 07/05/2021 due to Covid-19 lockdown and in lieu of the High Court of Sikkim remaining closed from 03/05/2021 to 07/05/2021, the following dates i.e., 09/07/2021, 10/07/2021, 14/08/2021, 08/10/2021 & 13/11/2021 have been declared as Court sitting days.
- 4) Only urgent matters, if any, were listed w.e.f. 10/05/2021 to 21/06/2021.

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